

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.112  
CP(IB)/27(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

YES Bank Limited

.....Applicant

V/s

Rajratan Babulal Agarwal  
(Personal Guarantor)

.....Respondent

**Order delivered on 12/05/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Noopur K Dalal, Adv. for Mr. Anip Gandhi, Adv., Mr.  
Geeta Toraskar, Adv.

For the Respondent :

**ORDER**

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 20.07.2023

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**